

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 342/MP/2023 along with IA No. 42/2024

- Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta-Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta-Sundargarh D/C transmission line.
- Petitioner : Vedanta Limited
- Respondents : Odisha Power Transmission Corporation Limited and Ors.
- Date of Hearing : **9.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, Vedanta
Shri Hemant Singh, Advocate, Vedanta
Shri Biju Mattam, Advocate, Vedanta
Ms. Ankita Bafna, Advocate, Vedanta
Shri Harshit Singh, Advocate, Vedanta
Ms. Lavanya Panwar, Advocate, Vedanta
Shri Syde Fazal, Advocate, Vedanta
Shri Nishant Kumar, Advocate, Vedanta
Shri Gyanendra Singh, Advocate, Vedanta
Shri Jay Lal, Advocate, Vedanta
Shri Pawan Singh, Advocate, Vedanta
Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL
Ms. Tamashree Singh, OPTCL
Shri B. Pradhan, OPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Ashok Rajan, ERLDC
Shri Alok Mishra, ERLDC

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has

been filed *inter alia* seeking directions upon the Respondent, CTUIL, for transitioning of the connectivity granted vide Minutes of Meeting dated 30.5.2023 to the Petitioner as a Bulk Consumer through the new 400 kV transmission line under the earlier Connectivity Regulations to GNA Regulations through the existing 400 kV Vedanta-Sundergarh dedicated transmission line owned and operated by the Petitioner. Learned senior counsel submitted that the matter had been heard at length previously on 1.5.2024 and, due to paucity of time, remained part-heard. Learned senior counsel further referred to the Record of Proceedings for the hearing dated 1.5.2024 and reiterated the submissions of the Petitioner. Learned senior counsel also referred to the Minutes of Meeting held on 24.2.2023 regarding the ISTS connectivity to the Petitioner as Bulk Consumer.

2. Learned senior counsel further emphasised that although in a joint meeting held on 14.10.2016, it was decided that the 400 kV Vedanta- Sundergarh D/c line would be handed over to OPTCL, the minutes of the said meeting were never implemented, and the said line was never taken over by OPTCL. Learned senior counsel also submitted that Odisha Electricity Regulatory Commission (OERC) has also taken a judicial note of the fact that ownership of the 400 kV line between the Petitioner's converted CGP and smelter line with the Petitioner and, in this regard, placed the reliance on OERC's order dated 5.1.2018 in Case No.23/2016. However, on the aspect as to whether the 400 kV line mentioned therein is the same as the line involved in the present case, i.e., 400 kV Vedanta-Sundargarh D/c line, learned senior counsel sought liberty to seek the necessary instruction.

3. Considering the above request of learned senior counsel for the Petitioner, the Commission adjourned the matter and permitted the learned senior counsel to seek the necessary instruction and clarification on the above-noted aspect.

4. The Commission directed to list the matter for hearing on **26.9.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)